

THE HIGH COURT OF MEGHALAYA AT SHILLONG

NOTIFICATION

Dated, Shillong, the ____ March, 2019

No.HCM.II/78/2018/Estt/

In supersession of previous

Notification No.HCM/II/78/Estt/4421 dated 17.08.2018, Hon'ble the Chief Justice is pleased to re-constitute a 1(One) Judge Committee comprising Hon'ble Mr. Justice H.S.Thangkhiew to analyze judgment dated 09.03.2018 of the Hon'ble Supreme Court of India in the matter of Writ Petition (Civil) No.215 of 2005 titled "*Common Cause (A Regd. Society) vs. Union of India and another*" and for framing of directives/guidelines as indicated at paragraph 191 of the said Judgment.

By order;

REGISTRAR GENERAL

Memo. No.HCM.II/78/2018/Estt/1376A

Shillong, the 26th March, 2019

Copy to for information:

1. The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice, High Court of Meghalaya.
2. The P.S to Hon'ble Mr. Justice H.S.Thangkhiew, Judge, High Court of Meghalaya.
3. The Joint Registrar-cum-OSD, High Court of Meghalaya for information.
4. The System Analyst, High Court of Meghalaya, for uploading the same in the official website.
5. Office file.


REGISTRAR GENERAL